Central Administrative Tribunal Principal Bench

OA No.1781/2018

New Delhi, this the 4th day of September, 2018

Hon'ble Mr. Justice L. Narasimha Reddy, Chairman Hon'ble Ms. Aradhana Johri, Member (A)

Sh. O. P. Meena
S/o Late J. N. Meena
aged about 55 years,
Working as Assistant Director
M/o Tourism, GOI, Transport Bhawan,
1, Parliament Street, New Delhi 110 001.
R/o I-206, Sarojini Nagar,
New Delhi. Applicant.

(None is present)

Vs.

- 1. Union of India
 Ministry of Tourism
 Through its Secretary
 Transport Bhawan,
 1-Parliament Street,
 New Delhi 110 001.
- Union of India
 Ministry of tourism
 Through its Additional Director General,
 Transport Bhawan,
 1-Parliament Street,
 New Delhi 110 001.
- 3. Ms. Padmani Brahmra
 Working as Assistant Director
 (Hotel & Restaurant Division)
 Ministry of Tourism,
 C-1, Hutments, Darashikoh Road,
 New Delhi.
- 4. Ms. Shovna Sarangi (Om Div.)
 Working as Assistant Director
 Ministry of tourism,
 Transport Bhawan,
 1-Parliament Street,
 New Delhi 110 001.

5. Mr. Sushil Kumar Singh
Working as Assistant Director
India Tourism, M/o Tourism, GOI,
88, Janpath,
New Delhi 110 001. Respondents.

(By Advocate : Shri J. P. Tiwari)

: O R D E R (ORAL) :

Justice L. Narasimha Reddy, Chairman:

The OA was listed before the Deputy Registrar on 23.08.2018 in the context of completion of pleadings. The record discloses that the learned proxy counsel appearing on behalf of the applicant has stated that the relief claimed in the OA has been granted by the respondents during the pendency of the OA. It was in that context, the matter is placed before us.

2. Having regard to the development that has taken place during the pendency of the OA in favour of the applicant, the OA is dismissed as infructuous.

(Aradhana Johri) Member (A) (Justice L. Narasimha Reddy)
Chairman

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